# GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO.1286 TO BE ANSWERED ON 28<sup>TH</sup> JUNE, 2019

## **UNQUALIFIED DOCTORS**

#### 1286. SHRI AJAY NISHAD:

### Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken cognizance of the World Health Organisation reporting that a large number of doctors in India do not have requisite qualifications;
- (b) if so, the details thereof along with the reaction of the Government thereon;
- (c) whether the Government has conducted any investigation in this regard;
- (d) if so, the details along with the outcome thereof; and
- (e) the details of the cases registered against such doctors and the steps taken by the Government to address the said problem?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (e): The World Health Organization (WHO) in its report on 'Health Workforce in India' has claimed that 57% of allopathic doctors in India do not have medical qualification. The report is erroneous since MBBS is the minimum qualification for enrolment as a registered medical practitioner in a State Medical Register to practice medicine, and all registered doctors have medical qualifications.

Section 15 of the Indian Medical Council Act, 1956 prohibits a person other than medical practitioner enrolled on a State Medical Register to practice medicine in the State. Since health is a State subject, the primary responsibility to deal with such cases of quacks lies with the respective State Government. The Central Government, keeping view of the above, requested Chief Ministers of all the States to take appropriate action under the law against quacks and also to evolve suitable policies to ensure availability of quality health workforce in rural areas.